

NOTICE

It is being informed that vide notification dated 10.12.2018 published in Gazette, Rules 7(iv) and 7(V) (a) of part V chapter XXIV (D) of the Patna High Court Rules have been amended and the subject of the paper III i.e. "Elementary Knowledge of Book keeping and Accounts and Profession Ethics" has been substituted by "Professional ethics including Bar Council of India Rules and Advocate Act 1961" and passing marks i.e. 60% in aggregate has been substituted by 50% in aggregate. The aforesaid amendments would be applicable to the ensuing 2nd Examination of Advocate-on-Record, 2018 to be held on 2nd & 3rd February, 2019. Eligible advocates, as per the rule, may submit their applications from 19.12.2018 to 26.12.2018.

It is further being informed that the applicants of earlier A.O.R. examination held on 21st & 22nd July, 2018 who have been permitted to appear in One paper in subsequent examination i.e. the subject "Elementary Knowledge of Book keeping and Accounts and Profession Ethics" will now have to appear in the substituted subject i.e. "Professional ethics including Bar Council of India Rules and Advocate Act 1961".

Willing Advocates whose period of enrolment is of minimum three years or more till 30th November, 2018 and have received one year training or Advocates whose period of enrolment is of minimum two years or more till 30th November, 2018 and have received two years training may submit their application by dropping the same in the box kept in the Chamber of Registrar General, from 19.12.2018 to 26.12.2018 till 5 P.M. in prescribed format which may be obtained from Patna High Court Website along with photocopy of certificate in respect of enrolment in Bar Council, up-to-date membership certificate in Original from any Association of Advocates of this Court or any other Association within a radius of 10 kilometers from the seat of the Patna High Court, Original certificate for one/two years training received and receipt in original showing deposit of Rs. 100.00 (one hundred) in the Accounts (General) Department of this Court.

Patna High Court,

The 17th December, 2018


Registrar General

Paper-III
Syllabus

100 Marks

Professional ethics including Bar Council of India Rules and Advocates Act 1961

1. Standards of Professional conduct.
2. Professional Misconduct and its control.
3. Cases relating to the contempt of Court involving advocates.
4. Advocate Act, 1961 and cases reported under the Advocate Act particularly disciplinary proceeding.
5. The Bar Council of India Rules.
6. Role of Advocates in social transformation and nation building.